COURT-II IN THE APPELLATE TRIBUNAL FOR ELECTRICITY (Appellate Jurisdiction)

<u>IA NO. 1563 of 18 IN IA NO. 973</u> <u>IN</u> APPEAL NO. 287 OF 2018

Dated: 2nd November, 2018

Present: Hon'ble Mr. Justice N. K. Patil, Judicial Member

Hon'ble Mr. S. D. Dubey, Technical Member

In the matter of:

Graphite India Limited Appellant(s)

Versus

Karnataka Electricity Regulatory Commission & Ors. Respondent(s)

Counsel for the Appellant(s) : Mr. Anantha Narayana M.G. for

Mr. Shridhar Prabhu

Counsel for the Respondent(s) : Mr. Balaji Srinivasan

Ms. Pallavi Sengupta for R-2

ORDER

IA No. 1563 of 2018 - (Application for early hearing)

Learned counsel, Mr. Anantha Narayana M.G., appearing for the Appellant submitted that in the light of the statement made in the application, the same may kindly be accepted in the interest of justice and equity.

The submission made by the learned counsel appearing for the Appellant, as stated above, is placed on record.

In the light of the statement made by the learned counsel appearing for the Appellant in the application and for the reasons stated for early hearing therein, the same is accepted. Accordingly, the IA is allowed.

APPEAL NO. 287 OF 2018 & IA NO. 973 OF 2018

Respondent Nos. 2 & 3 are directed not to precipitate in the matter till 29.11.2018.

List the matter on $\underline{\textbf{29.11.2018}}$, as agreed by the learned counsel appearing for both the parties.

(S. D. Dubey) Technical Member (Justice N. K. Patil) Judicial Member

Pr/pk